

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-76/2021/6004/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri C. Chaturvedy,
District & Sessions Judge,
Chirang, Kajalgaon.

Dated Guwahati, the ^{1st} July
~~June~~, 2023.

Sub:- **Earned Leave.**

Ref:- Your letter No. DJCH. I-5/2015-23/2123/ Dated 30.06.2023

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 10 days from 11.07.2023 to 20.07.2023, along with station leave permission for the same period**, subject to submission of your latest leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the Civil Judge & Assistant Sessions Judge, Chirang, Kajalgaon and in her absence to the Chief Judicial Magistrate, Chirang, Kajalgaon, and in his absence to the Addl. Chief Judicial Magistrate, Chirang, Kajalgaon before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-76/2021/6005-6006/A. dated, 01-07-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE) *R*